

EMERGENT PETITION THROUGH E-Mail.

IN THE COURT OF THE ADDITIONAL CHIEF JUDICIAL MAGISTRATE, MADURAI

**Present : Tmt.N.Vijayalakshmi, B.A.LLM.,
Additional Chief Judicial Magistrate, Madurai**

Friday, the 24th day of April, 2020

Cr.MP.No.390/2020

in

Cr.MP.347/2020

in

F.No. DRI/TRY/VIII/48/NT-01/ENQ-2/2020

P.Subramanian (Aged 58 years)
S/o. Periyasamy,
161/B/9, Pillaiyar Koil Street,
Kamarajar Salai, Madurai.

... Petitioner/Accused

Versus

DRI Trichy,
F.No.DRI/TRY/VIII/48/NT-01/ENQ-2/2020


... Respondent/Complainant

ORDER

1. Petition for modification of furnishing sureties.
2. Heard on both sides through Video Conference. The Petitioner/Accused seeks modification of bail order in Cr.MP.No.347/2020, dated 19.03.2020 and also he will produce sureties within 2 weeks after reopening the court.
3. The Respondent/Complainant represented that "No Objection" to modification of bail order.

4. Hence this court ordered to release the Accused on his own bond and also further condition that the accused must be followed the bail order in Cr.MP.No.347/2020, dated 19.03.2020 within 2 weeks after ~~the~~ reopening the court.

In the result, this petition is allowed on condition.


Additional Chief Judicial Magistrate
Madurai. 24.3.2020

Copy to

1. The Special Public Prosecutor
2. The Superintendent, Central Prison, Madurai
3. The Petitioner/Accused through his Counsel.